

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2499/2014
MA-2110/2014

New Delhi, this the 22nd day of May, 2017.

Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)

1. Ms. Nisha Kumar,
D/o Sh. Satpal Singh,
R/o B-1051, MIG Flats East of Loni Road,
Delhi-93
Aged 27 years,
Worked as Instructor till July 2012.
2. Ms. Savita Mittal,
D/o Brij Mohan,
R/o A-1/221, Uttam Nagar,
New Delhi-59
Aged 29 years,
Worked as Instructor till July 2012.
3. Pankaj Kumar,
S/o Bharat Singh,
R/o H.No. 426 Narela Road,
Near Society Building, Alipur,
Delhi-110036
Aged 28 years,
Worked as Instructor till July 2012.

Applicants

(through Sh. Ajesh Luthra)

Versus

1. Govt. of NCT of Delhi,
Through Chief Secretary
5th Floor, Delhi Sachivalaya, New Delhi.
2. Department of Training and Technical Education
Through its Secretary,
GNCT of Delhi
Muni Maya Ram Marg
Pitampura, Delhi.
3. Department of Training and Technical Education
Through its Director,
GNCT of Delhi
Muni Maya Ram Marg
Pitampura, Delhi.

Respondents

(through Sh. N.K. Singh for Ms. Avnish Ahlawat)

ORDER (ORAL)**Mr. Shekhar Agarwal, Member (A)****MA No. 2110/2014** filed for joining together is allowed.**OA No. 2499/2014**

Heard the parties.

2. Learned counsel for the applicant submitted that this case is squarely covered by the judgment of this Tribunal in OA No. 1824/2014 dated 22.08.2016, the operative part of which reads as follows:

“6. In the circumstances, the OA is disposed of by directing the respondents to re-engage the applicants in service and allow them to continue in service till regular appointment is made to teach the subject 'Employability Skills'. Further, the applicants shall have a right to apply for direct recruitment and on age relaxation, their cases would be considered for regular appointment. This exercise shall be completed within two months provided there are vacancies in the present academic year, otherwise they shall be reengaged in the next academic year. No order as to costs.”

3. Learned counsel for the applicant submitted that the applicant seeks similar directions in this case as well. The aforesaid prayer was not opposed by learned counsel for the respondents.

4. Accordingly, this OA is disposed of in terms of OA No. 1824/2014.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/